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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated: This the 08th day of MARCH 2007.

Original Application No. 206 of 2007.

Hon'ble Mr. P.K. Chatterji, Member A

Ashok Kumar Maruya, S/o late Mahadev Maruya,
R/o Village-Mahdawan, Post-Pipargaon (Aurai),
Distt: Sant Ravidas Nagar (Bhadohi).

By Adv: Sri G.P. Singh Applicant

VERSUS

1. Union of India, through the Secretary,
Vastra-Mantralaya,
NEW DELHI.
2. The Deputy Director (Admn. And Establishment),
O/O Vikas Ayukta (Hast-Shilp), Paschimi Khand-7,
R.K. Puram,
NEW DELHI.
3. The Director (Madhya Kshetra), O/O Vikas Ayukta
(Hast-Shilp), Kendriya Bhawan, Aliganj
LUCKNOW.
4. Asst. Director (Admn. And Co-ordination) O/O Vikas
Ayukta (Hast-Shilp) Kaaleen Bunai Training Evam
Seva Kendra, 1A/3A, Pram-Priya Road, Aliganj,
ALLAHABAD.

. Respondents

By Adv: Nil

ORDER

This OA has been filed for providing the job to the applicant on compassionate ground. The applicant's father died while in service on 15.11.2000. The request for job on compassionate ground was made by the applicant on 03.07.2002. Thereafter, reminders were issued on 20.03.2003 and another representation on 18.10.2006. However, the

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applicant is aggrieved that his representation has not been considered by the respondents.

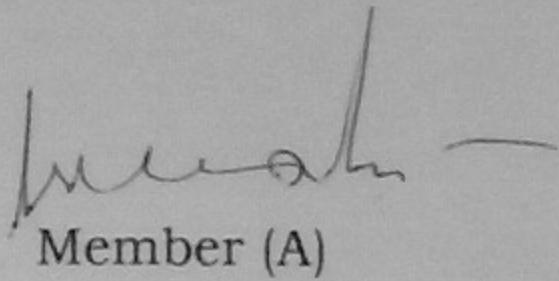
2. The applicant says that as he is eligible as per rules to be considered for a job under compassionate quota, the respondents should have considered the representation. He is, however, unfortunate that it has not been done. He will be satisfied if the respondents consider his representation and take appropriate action as admissible under rules. I am of the view that the respondents should not keep the matter pending. If the first representation of the applicant was made within limitation period, his representation should be considered by the appropriate authority in accordance with the rules for compassionate appointment. Thereafter, on the basis of the factual position the respondents should take appropriate action as admissible under rules.

3. I am of the view that the respondents should not keep the matter pending. If the first representation of the applicant was made within limitation period, the representation should be considered by the appropriate authority in accordance with rules for compassionate appointment. Thereafter, on the basis of factual position the respondents should take appropriate action as per rules and communicate the decision to the applicant in a speaking order. Consideration of the applicant's representation should be done as early as possible and in any case not later than the date on which first meeting of the Competent Committee for consideration of job under

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compassionate quota takes place from the date of passing of this order. With this direction the OA is disposed of with no order as to cost.


Member (A)

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